

(a) whether there is any proposal under Government's consideration to connect Visakhapatnam by boeing flights;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the steps being taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL): (a) and (b). At present Indian Airlines is already operating 6 days a week Boeing 737 services on the sectors Calcutta-Visakhapatnam-Madras and back (IC-541/542) and a daily Boeing 737 service between Hyderabad and Visakhapatnam (IC-561/562).

(c) and (d). Do not arise.

#### **Scheduled Tribe Status to Banjara Tribe**

6655. SHRI HARIHAR SOREN: Will the Minister of WELFARE be pleased to state:

(a) whether Gwar Banjara tribe are demanding Scheduled Tribe status;

(b) if so, whether Government have received any proposal or memorandum in this regard; and

(c) if so, the steps taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRIMATI SUMATI ORAON): (a) to (c). Proposals for comprehensive revision of the list of Scheduled Castes and Scheduled Tribes have been under consideration of the Government. Amendment in the existing lists of Scheduled Castes and Scheduled Tribes can be done only through an Act of Parliament in view of Articles 341 (2) and 342 (2)

of the Constitution. No further information can be disclosed at this stage.

#### **Changes in Administrative System**

6656. SHRI V. SOBHANADREESWARA RAO:  
SHRI B.B. RAMAIAH:

Will the PRIME MINISTER be pleased to state:

(a) whether the present administrative system has become outdated leading to delay and inefficiency;

(b) whether Government have examined alternative methods/systems to improve the efficiency, cut-down delay and avoidable expenditure in the administration; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) to (c). Administrative reforms are a continuous process. The steps taken in the recent past to improve efficiency, reduce delays and quicken the process of disposal of work, include the following:-

(i) simplification and rationalisation of procedures;

(ii) preparation of time-bound action plans by the ministries regarding their functional areas and regular monitoring of the results achieved;

(iii) fixation of levels by the ministries for taking decisions on various categories of cases and the channel of their submission to

speed up decision-making and to enforce accountability;

- (iv) delegation of powers by the Ministry of Finance to administrative ministries and by the administrative ministries to their lower formations;
- (v) fixation of time limits for disposal of application for licences/approvals received from the public;
- (vii) setting up/strengthening of machinery for redressal of public grievances, particularly in ministries and offices having contact with the public; and
- (viii) encouraging/aiding efforts of ministries/departments to introduce modernisation of offices by setting up model offices and using modern aids such as computers.

#### Arrest of NHDC Directors

6657. SHRI SHANTILAL PATEL:  
SHRI S.M. GURADDI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether National Housing Development Corporation Directors have been arrested for cheating the Corporation;

(b) if so, the number of directors involved in the case;

(c) the action taken against the persons held responsible; and

(d) the steps taken to check recurrences of such cheating incidents?

THE MINISTER OF STATE IN THE

MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) Yes, Sir.

(b) Four Directors are stated to be involved in this case.

(c) A case FIR No. 241 dated 10.8.88 U/s. 420 IPC Police Station Moti Nagar, New Delhi, was registered against them. Out of the 4 Directors involved in this case, 3 have already been arrested and efforts are continuing to apprehend the fourth accused.

(d) Appropriate legal action is taken against culprits on receipt of such complaints. The police also remains vigilant to detect such crimes.

#### Financial Problems of HAL

6658. SHRIMATI JAYANTI PATNAIK:  
Will the Minister of DEFENCE be pleased to state:

(a) whether the Hindustan Aeronautics Limited has been facing financial problems;

(b) if so, the reasons therefor; and

(c) the assistance extended to HAL to tide over its financial crisis?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI CHINTAMANI PANIGRAHI): (a) No, Sir.

(b) Does not arise.

(c) The Government provides assistance to M/s HAL in the form of loan and/or equity to finance the Capital expenditure requirements. No working capital assistance is provided by the Government.